

- Imposition of Port Development Levy Repealing Bill.
- (2) The Displaced Persons (Claims) Amendment Bill.
 - (3) The Calcutta Port (Amendment) Bill.
 - (4) The Indian Tariff (Second Amendment) Bill.
 - (5) The Appropriation (Railways) No. 2 Bill.
 - (6) The Appropriation (No. 2) Bill.
 - (7) The Indian Tariff (Third Amendment) Bill.
 - (8) The Criminal Law Amendment Bill.
 - (9) The Maintenance Orders Enforcement (Amendment) Bill.
 - (10) The Repealing and Amending Bill.
 - (11) The Indian Tea Control (Amendment) Bill.
 - (12) The Rubber (Production and Marketing) Amendment Bill.
 - (13) The Indian Companies (Amendment) Bill.
 - (14) The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill.
 - (15) The Notaries Bill.
 - (16) The Central Tea Board (Amendment) Bill.
 - (17) The Indian Ports (Amendment) Bill.
 - (18) The Central Silk Board (Amendment) Bill.
 - (19) The National Cadet Corps (Amendment) Bill.
 - (20) The Salaries and Allowances of Ministers Bill.
 - (21) The Prevention of Corruption (Second Amendment) Bill.
 - (22) The Commissions of Inquiry Bill.
 - (23) The Preventive Detention (Second Amendment) Bill.
 - (24) The Reserve and Auxiliary Air Forces Bill.
 - (25) The State Armed Police Forces (Extension of Laws) Bill.

(26) The Code of Criminal Procedure (Second Amendment) Bill.

(27) The Essential Supplies (Temporary Powers) Amendment Bill.

Dr. S. P. Mookerjee (Calcutta South-East): Sir, may I make a statement. The Prime Minister had informed some of the Members of the Opposition that soon after the opening day, he will make a statement on the East Bengal situation and also consider the question of allotting a day for its discussion. I was expecting something from the Prime Minister today. Will he now tell the House, Sir, when that statement will come and when the discussion will take place?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): It is my intention, Sir, to make some statement soon about the work of this Session, probably on Monday next. I will make a statement about the work of this Session and if the House so desires we shall certainly have a discussion on the Bengal situation. If it is the wish of the House we may allot a day or a part of a day for the discussion of that.

NOTIFICATION ISSUED UNDER THE INDIAN EMIGRATION ACT, 1922

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I beg to lay on the Table of the House a copy of the Ministry of External Affairs Notification No. F.27-16/52-Emi., dated the 13th September, 1952, under sub-section (2) of section 30A of the Indian Emigration Act, 1922. [Placed in Library. See No. P-61/52.]

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REPORT OF THE TARIFF COMMISSION ON THE WOOLLEN HOSIERY INDUSTRY

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

- (i) Report of the Tariff Commission on the Woollen Hosiery Industry, 1952; and
- (ii) Ministry of Commerce and Industry Resolution No. 36(3)-T.B./52, dated the 13th September, 1952. [Placed in Library. See No. IV-R. 194(a).]